



PUBLISHED BY AUTHORITY

No. 12

CUTTACK, FRIDAY, MARCH 24, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsHOME DEPARTMENT
NOTIFICATION*The 16th March 1944*

No. 845-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor
J. BOWSTEAD*Chief Secretary to Government*

DEFENCE DEPARTMENT

New Delhi, 4th March 1944

No. 5-D.C.(48)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (3) of rule 130 of the said Rules, after the words and figures "under rule 56", the words, figures and brackets, "or under sub-rule (2) of rule 81" shall be inserted.

New Delhi, 4th March 1944

No. 5-D.C.(48)/43-L.—In pursuance of sub-rule (4) of rule 130 of the Defence of India Rules, the Central Government is pleased to specify all orders which have been or may hereafter be made under sub-rule (2) of rule 81 of the said Rules, for purposes of the said sub-rule (4).

C. MACL. G. OGILVIE
*Secy. to the Govt. of India*COMMERCE AND LABOUR DEPARTMENT
NOTIFICATION*The 17th March 1944*

No. 1176-Com.—The following notifications, issued by the Government of India, Department of Labour, are republished for general information.

By order of the Governor
J. E. MAHER*Secretary to Government**New Delhi, 29th February 1944*

No. L-W.I.S. 815—In exercise of the powers conferred by sub-section (1) of section 20 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to make the following further amendment to the War Injuries Compensation Insurance Rules, 1943, namely:—

In clause (a) of rule 6 of the said Rules, for the word and figures "23rd February 1944" the word and figures "23rd March 1944" shall be substituted.

New Delhi, 29th February 1944

No. L-W.I.S. 815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Labour No. L-W.I.S. 828(3), dated the 16th December 1943, namely:—

In the Schedule annexed to the said notification—

(i) in item 2, for the word "Insurance" the word "Assurance" shall be substituted;

(ii) in item 9, the word "Company" shall be omitted;

(iii) after items 45 and 56, the following items shall be inserted, respectively, namely:—

"45-A. Hindustan General Insurance Society, Limited", and

"56-A. Kaiser-i-Hind Insurance Company Limited".

D. S. JOSHI

*Deputy Secy. to the Govt. of India*LAW DEPARTMENT
NOTIFICATION*The 18th March 1944*

No. 1200-L.—The following Ordinances, promulgated by the Governor-General, are republished for general information.

By order of the Governor
J. E. MAHER*Secretary to Government**New Delhi, 11th March 1944*

ORDINANCE No. IX of 1944

AN

ORDINANCE

to extend the period in respect of which policies of insurance, under the War Risks (Factories) Insurance, 1942, have been issued under that Ordinance, and to amend the War Risks (Inland Vessels) Insurance Ordinance, 1943

WHEREAS it is expedient to extend the period in respect of which policies of insurance under the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), have been issued under that Ordinance, and to amend the War Risks (Inland Vessels) Insurance Ordinance, 1943 (XXV of 1943);

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. *Short title and commencement*—(1) This Ordinance may be called the War Risks Insurance (Extending) Ordinance, 1944.

(2) It shall come into force at once.

2. *Extension of period of insurance policies*—Where a policy of insurance has been issued under the War Risks (Factories) Insurance Scheme operated under the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), in respect of any property insurable under that Ordinance and the prescribed period in respect of which the policy was issued ends on the 31st day of March 1944, the policy shall, notwithstanding anything to the contrary in the policy, be deemed to be extended up to the 31st day of March 1945, and thereafter, if and so often as the Central Government, by notification in the official Gazette, directs that it be further extended to any subsequent date; and the said Scheme may provide for the rate or rates of premium to be payable under the policy during the period ending on the 31st day of March 1945, or during any subsequent period for which it may be extended under the provisions of this section.3. *Amendment of section 3, Ordinance XII of 1942*—In sub-section (6) of section 3 of the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942)—

(a) for the words "Different rates of premium" the words "Different forms of policies, different rates of premium and different periods of insurance" shall be substituted;

(b) after clause (a), the following clause shall be inserted, namely:—

"(aa) premises which were factories on the 29th day of May 1942, but were not insured under this Ordinance before the 31st day of March 1944";

4. *Amendment of section 3, Ordinance XXV of 1943*—In sub-section (2) of section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (XXV of 1943)—

(a) in clause (a)—

(i) for the words "whose inland vessels are insurable" the words "whose inland vessels become insurable" shall be substituted;

(ii) after the words "take out" the following shall be inserted, namely, "in the case of inland vessels becoming insurable at any time before the 31st day of October 1943";

(iii) after the words "official Gazette" the following shall be inserted, namely, "and, in the case of inland vessels becoming insurable at any time after the 31st day of October 1943, before the beginning of the quarter next following that in which they become insurable";

(b) in clause (d) for the words "or the prescription of a period" the following shall be substituted, namely:—

"or the prescription for the time being of any period or periods".

WAVELL

Viceroy and Governor-General

ORDINANCE No. X of 1944

AN

ORDINANCE

to extend the term of certain contracts for the supply of coal and coke to railways

WHEREAS an emergency has arisen which makes it necessary to extend the term of certain contracts for the supply of coal and coke to railways;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased make and promulgate the following Ordinance:—

1. *Short title, extent and commencement*—(1) This Ordinance may be called the Railways (Coal Contracts Extension) Ordinance, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. *Interpretation*—In this Ordinance "railway administration" has the meaning assigned to that expression in the Indian Railways Act, 1890 (IX of 1890).

3. *Extension of contracts*—(1) Any contract limited to expire on the 31st day of March 1944, entered into between any person with the Central Government or a railway administration for the supply of coal or coke to a railway administration shall, notwithstanding anything to the contrary in such contract, not expire on that date, but shall be extended and continue in force up to the 30th day of June 1944, or such date prior thereto as may be fixed by the Central Government under section 4 as the date on which this section shall cease to have effect.

(2) Any contract so extended shall be deemed to provide for the supply during the period of three months beginning on the 1st day of April 1944, in accordance with the terms contained in the contract, of one half the amount of coal or coke which was to be supplied during the six months covered by the contract.

(3) Notwithstanding anything contained in any such contract so extended, any stipulation therein contained as to the price at which coal or coke is to be supplied, may, in respect of the period for which the contract is so extended, be varied to such extent as the Central Government may think fit to order, having regard to any increase in the cost of producing the coal or coke which has taken place since the contract was entered into.

4. *Power to terminate effect of section 3*—The Central Government may, by notification in the official Gazette, direct that the provisions of section 3 shall cease to have effect on any specified date before the 30th day of June 1944.

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 22nd March 1944

No. 4603-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

COFFEE CONTROL

New Delhi, 19th February 1944

No. 60(I)-I.P. 43—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government, after consultation with the Indian Coffee Board, is pleased to fix, with effect from the 1st March 1944, the

prices at which coffee may be sold retail in British India, as follows:—

Description	Price per lb., ex-packing, first quality		
	In Zone I*	In Zone II*	In Zone III*
	Rs. a.	Rs. a.	Rs. a.
Raw Coffee : Flats	1 3	1 4	1 5
Raw Coffee : Peaberry (PB)	1 5	1 6	1 7
Roasted and ground Coffee, pure powder, loose.	1 9	1 10	1 11

* *Explanation*—Zone I means the Provinces of Madras and Coorg; Zone II means the Provinces of Bombay, the Central Provinces and Berar, Orissa, Ajmer-Merwara and Panth Piploda; Zone III means the rest of British India.

R. B. ELWIN

Deputy Secy. to the Govt. of India

The 22nd March 1944

No. 4604-S.T.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor

B. MUKERJI

Dep ty Secy and Deputy Provincial
Mo or Transport Cont ol ler to
Government

New Delhi, 28th February 1944

No. SS/135—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of this Department notification No. SS/135, dated the 5th March 1943, as amended from time to time, the Central Government is pleased to order—

(1) that no person shall sell cycle tyres and tubes at prices higher than those specified in the Schedule hereto annexed; and

(2) that this order and Schedule shall be displayed prominently on the premises of all persons offering cycle tyres and tubes for sale.

SCHEDULE

Maximum prices for cycle tyres and tubes

	Covers		Tubes	
	Sizes		Sizes	
	24 × 1 1/2	26 × 1 1/2	24 × 1 1/2	26 × 1 1/2
	28 × 1 1/2	26 × 1 1/2	28 × 1 1/2	26 × 1 1/2
	28 × 1 1/2	26 × 1 1/2	28 × 1 1/2	26 × 1 1/2
	24 × 1 1/2		24 × 1 1/2	
(1)	Wired on each		Beaded edge each	
	(2)		(3)	
	Rs. As.		Rs. As.	
I Grade—				
1. Bates Dunlop ..				
2. Firestone High Speed ..				
3. Goodyear A. W. T. ..				
4. India Super ..				
II Grade—				
1. Dunlop Cambridge ..				
2. Goodyear Pathfinder ..				
3. India Signal ..				
III Grade—				
1. Royal Durbar ..				
2. Takat ..				
3. Sterling ..				
War Grade—				
1. Dunlop ..				
2. Goodyear ..				
3. India ..				
4. Firestone ..				
Other Grades—				
All other Brands and types of cycle tyres and tubes.				

M. B. L. DAR

Under-Secretary to the Govt. of India.

The 22nd March 1944

No. 4606-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 11th March 1944

No. 153-Tex-(B)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following further amendments in the Indian Woollen Goods (Control) Order, 1944, namely:—

In clause 2 of the said Order—

(1) the words "of the description specified in the First Schedule to this Order" shall be omitted;

(2) the words "of the description specified in the First Schedule to this Order and" shall be inserted after the words "Indian Woollen Goods" in the definition of "Controlled woollen goods".

New Delhi, 11th March 1944

No. 153-Tex. (B)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following further amendments in the Indian Woollen Goods (Control) Order, 1944, namely:—

In the Second Schedule to the said Order—

1. (i) After the entry relating to Gaya, the following entry shall be inserted, namely:—

"Gorakhpur : Messrs. Harnarain Moti Lal".

(ii) After the entry relating to Lucknow, the following entry shall be inserted, namely:—

"Ludhiana : Messrs. Fancy Stores".

(iii) After the entry relating to Monghyr, the following entry shall be inserted, namely:—

"Moradabad : Messrs. Lakshmi Cloth House".

(iv) After the entry relating to Rawalpindi, the following entries shall be inserted, namely:—

"Saharanpur : Messrs. The Punjab Cloth House.
Shillong : Messrs. A. L. Mullick".

2. From the entry relating to Benares the following shall be deleted:—

"Messrs. The Bharat Textiles".

H. M. PATEL

Joint Secy. to the Govt of India